

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

MISCELLANEOUS APPLICATION NO. 675 OF 2021

IN

CRIMINAL APPEAL NO. 730 OF 2020

RAJNESH

Petitioner(s)

VERSUS

NEHA & ANR.

Respondent(s)

O R D E R

In view of the letter addressed by the learned Principal Judge, Family Court, Nagpur and on perusal of the office note, time is extended by six months from today for deciding the Petition No.E- 443 of 2013 pending before the Family Court No.3, Nagpur.

M.A. No. 675/2021 is disposed of.

.....J.
(R. SUBHASH REDDY)

.....J.
(SANJIV KHANNA)

New Delhi;
September 01, 2021.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 675/2021 in CrI.A. No. 730/2020

RAJNESH

Petitioner(s)

VERSUS

NEHA & ANR.

Respondent(s)

WITH

CONMT.PET.(C) No. 364/2021 in CrI.A. No. 730/2020 (II-A)
(FOR ADMISSION)

WITH

M.A. NO.898/2021 IN CRL. NO. 730/2020 (Item No.10)

(FOR FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 72108/2021)

Date : 01-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) By Courts Motion

Ms. Anagha S. Desai, AOR

Ms. Pragya Baghel, AOR
Mr. Anurag Gharote, Adv.

For Respondent(s) Ms. Anagha S. Desai, AOR

UPON hearing the counsel the Court made the following
O R D E RM.A. No. 675/2021 in CrI.A. No. 730/2020

In view of the letter addressed by the learned Principal Judge, Family Court, Nagpur and on perusal of the office note, time is extended by six months from today for deciding the Petition No.E- 443 of 2013 pending before the Family Court No.3, Nagpur.

M.A. No. 675/2021 is disposed of.

CONMT.PET.(C) No. 364/2021 in Cr1.A. No. 730/2020

Issue notice.

Mr. Anurag Gharote accepts notice on behalf of the alleged contemnor/respondent-husband.

List the matter on 20th September, 2021 for appearance of the respondent-in-person, alongwith M.A. No.898/2021.

Before the next date of appearance, within a period of two weeks from today, the respondent shall file an affidavit indicating the details of all his bank accounts in various banks, and balances thereof. In the affidavit, petitioner shall indicate, whether he has transferred any assets, to his father or any third party, from the date of filing of the petition in the family court, by the petitioner herein.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)

(Signed order in M.A.No.675/2021 in Cr1.A.No.730/2020 is placed on the file)